

Government of Jammu and Kashmir  
Finance Department  
Civil Secretariat, Jammu/Srinagar

Notification  
Srinagar, the 4<sup>th</sup> of January, 2022

SO- 05 .-In partial modification to notification No. SRO 521 of 2017 dated 21.12.2017 regarding budgetary support to the manufacturing units in the shape of reimbursement of Central Taxes for promotion of Industries in the State of Jammu and Kashmir, the Government hereby adds 4<sup>th</sup> proviso to clause 5.1 namely;

*“Provided also that the eligible Industrial Units who have failed to file their claims for the period from 1<sup>st</sup> January 2021 to 31<sup>st</sup> March 2021 shall be allowed to file the same within a period of one month from the date of issuance of this notification”.*

By order of the Government of Jammu and Kashmir.

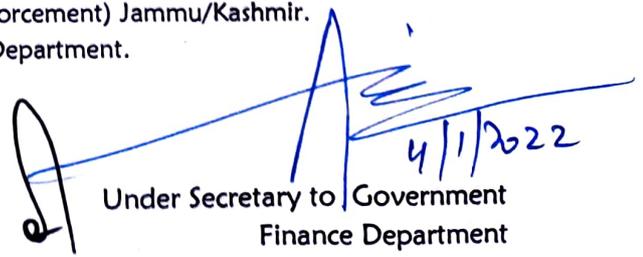
Sd/-  
(Atal Dulloo), IAS  
Financial Commissioner,  
(Additional Chief Secretary)  
Finance Department.

No: FD-ST/16/2021-3

Dated:- 04 - 01 - 2022.

Copy to the:-

1. All Financial Commissioners.
2. Principal Resident Commissioner, J&K Government, New Delhi.
3. Principal Secretary to Hon'ble Lt.Governor.
4. All Principal Secretaries to Government.
- 5 All Commissioner/Secretaries to Government.
6. Joint Secretary(J&K), Ministry of Home Affairs, Government of India
7. Divisional Commissioner, Jammu/Kashmir.
7. Excise Commissioner, J&K, Jammu.
8. Commissioner, State Taxes Department, J&K, Srinagar.
- 9 . Additional Commissioner State Taxes (Administration & Enforcement) Jammu/Kashmir.
10. Private Secretary to Financial Commissioner (ACS), Finance Department.
11. I/C Website, Finance Department.

  
4/1/2022  
Under Secretary to Government  
Finance Department  
